State and environmental issues relating to Polavaram project, even after assigning National Status to it, which has resulted in some States taking legal recourses and approaching various authorities for redressal of their grievances;

- (b) if so, the details thereof;
- (c) the steps taken by the Central Government to resolve issues between Andhra Pradesh and Odisha and AP and Telangana regarding Polavaram; and
- (d) whether Government has taken any steps to settle the issues between the States regarding Polavaram out of the Court?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) to (d) Construction of Polavaram Irrigation Project (PIP) on Godavari River is as per the terms of Godavari Water Disputes Tribunal (GWDT) Award, 1980. An Inter-State meeting was held in the Ministry on 02.06.2016 where the Government of Odisha raised issues like design flood, back water studies etc. pertaining to PIP. As decided in the meeting, the Government of Andhra Pradesh (AP) shared the requisite details with the Government of Odisha. Additionally, Central Water Commission has also sent reply to the Governments of Odisha and Chhattisgarh in this regard during January, 2019.

As intimated by Ministry of Environment, Forest and Climate Change, Government of India, the Government of AP has requested the Governments of Odisha and Chhattisgarh to conduct the Public Hearing *vide* letters dated 28/12/2018 and 02/01/2019 and further supplied necessary documents for public hearing as desired by these States.

Further, the Governments of Odisha, Chhattisgarh and Telangana have filed separate Original Suit (OS) no. 4 of 2007, OS no. 3 of 2011 and OS no. 1 of 2019 respectively before Hon'ble Supreme Court raising objections regarding estimation of design flood, backwater studies, environmental clearances etc. in respect of Polavaram Project.

Tap water to households under 'Har Ghar Jal'

98. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Government is aware that only 60 per cent of total households in Nellore district of Andhra Pradesh have tap connections; and

[3 February, 2020]

(b) if so, steps Government has taken/ proposes to take, to provide tapped water to the remaining households under 'Har Ghar Jal' scheme?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) and (b) As reported by the State, as on 28.01.2020, around 60.89% rural households have tap connections in Nellore district of Andhra Pradesh. To enable every rural household in all States/ UTs including Nellore district of Andhra Pradesh, to have Functional Household Tap Connection (FHTC) by 2024, Government of India has launched Jal Jeevan Mission (JJM).

During the current financial year, an amount of ₹372.64 crore has been allocated to Andhra Pradesh under JJM, out of which ₹L51.73 crore has been released towards first instalment.

Public participation for river conservation

- 99. SHRI R. VAITHILINGAM: Will the Minister of JAL SHAKTI be pleased to state:
- (a) whether it is a fact that 70 per cent of small rivers in the country have dried up;
- (b) whether it is also a fact that all river basins must have resource mapping and community driven water harvesting and conservation structures must be created;
 - (c) whether public participation is a must for river conservation; and
 - (d) if so, the steps proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) and (b) There are two types of rivers in the country *viz:* perennial and non-perennial rivers. Perennials are those rivers, in which water remains available throughout the year and non-perennial are those rivers which are rain-fed rivers and in which water flows only during the rainfall period. The flow in a river is a dynamic parameter and depends on many sub-parameters such as rainfall, its distribution duration and intensity in the catchment, health of catchment area, vegetation and withdrawals/utilization of water.